The House reassembled after lunch at two minutes past two of the clock,

MR. DEPUTY CHAIRMAN in the Chair

GOVERNMENT BILLS

SHRI JAIRAM RAMESH (Karnataka): Sir, no quorum.

MR. DEPUTY CHAIRMAN: Don't think you can succeed always. ...(*Interruptions*)... Now, Bill for withdrawal; The Architects (Amendment) Bill, 2010, Dr. Mahendra Nath Pandey.

The Architects (Amendment) Bill, 2010

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. MAHENDRA NATH PANDEY): Sir, I beg to move for leave to withdraw the Bill further to amend the Architects Act, 1972.

The question was put and the motion was adopted.

DR. MAHENDRA NATH PANDEY: Sir, I withdraw the Bill.

REGARDING MOTOR VEHICLES (AMENDMENT) BILL, 2017

MR. DEPUTY CHAIRMAN: Now, the Motor Vehicles (Amendment) Bill, 2017, Shri Nitin Jairam Gadkari to move. ...(Interruptions)...

SHRI TIRUCHI SIVA (Tamil Nadu): No, Sir, the Motor Vehicles (Amendment) Bill cannot be taken up. ...(*Interruptions*)... We have been insisting that it should be sent to the Select Committee. Sir, take another Bill. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: No; the first Bill listed is the Motor Vehicles (Amendment) Bill. That means, you are not taking it up. What is the position? ...(Interruptions)... Then, you say that.

SHRI ANAND SHARMA (Himachal Pradesh): Mr. Deputy Chairman, Sir, let this be announced that the Motor Vehicles (Amendment) Bill. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: That is not being taken up. They are saying... ... (Interruptions)...

SHRI ANAND SHARMA: One minute. Sir, that is fine as many parties had expressed their concerns and reservations because the Standing Committee's recommendations have